

the Minister for the delay ; and if so, the action taken ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 454.

(b) 26.

(c) Yes ; telephone connections could not be provided in three cases due to non-availability of cables. The work of laying cables is already in progress.

(d) No.

(e) Oral complaints have been made by some M. Ps. about the delay. Necessary steps are being taken to instal the telephones as early as possible.

#### Homestead Lands for Harijans

682. SHRI BHOGEN德拉 JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 795 on the 24th July 1969 regarding Homestead lands for Harijans and state :

(a) whether information regarding the recording of homestead lands in the name of Harijans and other landless peasants and agricultural labourers has since been collected ; and

(b) whether the Union Government are directing the State Governments to ensure the recording or provision of homestead lands to Harijans and other peasants and agricultural labourer owing upto one acre of land during this Gandhi Centenary year, if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. Special instructions have been issued in Bihar and Orissa to record, during Gandhi Centenary year, homestead lands of landless persons in their names. In West Bengal, an Ordinance has been promulgated to acquire land on which homestead has been built by poor people without having any interest therein based on title and for settlement of such land not exceeding 10134 hectares with the person in possession.

In several other States, such as Andhra Pradesh (Telengana area), Gujarat, Kerala, Maharashtra, Mysore, Tamil Nadu and Uttar Pradesh, right have been conferred on tenants of homestead in respect of sites on which they have erected the homestead. State Governments have reported that these provisions are generally being implemented.

(b) Land being a State Subject, the Union Government cannot issue directions to State Governments regarding compulsory recording of homestead lands. Suggestions have, however, been made by the Union Government for consideration of the State Governments for expediting completion of implementation of occupancy rights in respect of homestead land.

#### बल्लोमारान (दिल्ली) में एक सहकारी भण्डार का दिवाला

684. श्री अर्जुन सिंह मधौरिया : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) मुहल्ला बल्लोमारान, दिल्ली में स्थित एक बड़े सहकारी भण्डार को दिवालिये के कारण कुल कितनी हानि हुई; और

(ख) यदि हां, तो विभागीय कर्मचारियों के विरुद्ध क्या कार्यवाही की गई है जिनके कर्मचारों के कारण हानि हुई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमन्त्री (श्री डी० एरिंग) : (क) मुहल्ला बल्लोमारान, दिल्ली में स्थित दिल्ली स्टेट सेन्ट्रल कोषापरेटिव स्टोर लि०, 2 सितम्बर, 1969 को परिममापन में लिया गया था। पहले की गई सांविधिक जांच से पता चला था कि प्रबन्ध मण्डल के कुप्रबन्ध तथा उसके द्वारा की गई अन्य अनियमितताओं के कारण भण्डार को लगभग 7.13 लाख रु० की अनुमानित हानि हुई थी। भण्डार को दिवालिये के कारण हानि होने का प्रश्न ही नहीं उठता।

(ख) प्रश्न नहीं उठता।